CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

Original Application No. 260/00884 of 2013 Cuttack, this the 15th day of September, 2017

CORAM HON'BLE MR. S.K.PATTNAIK, MEMBER (J) HON'BLE DR. M. SARANGI, MEMBER (A)

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- 1. Draughtsmen's (Cartographic) Association, Survey of India, Ministry/Department of Science & Technology, Govt. of India, represented through the Joint Secretary General, Shri Rajani Kanta Mohanty, aged about 55 years, son of late Sridhar Mohanty, Plot No. 1889/1, Sriram Nagar, Lane-6, Bhubaneswar-751002, District-Khurda, Odisha working as Draughtsman Division-I in Odisha Geospatial Data Centre, Survey of India, Bhubaneshwar-751013.
- 2. Shri Bhaskar Chandra Rath, aged about 59 years, son of late Narayan Rath, resident of Plot No. 36/1, Brahmeshwar Patana, Bhubaneswar-751018, District-Khurda, Odisha working as Chief Draughtsman in Odisha Geospatial Data Centre, Survey of India, Bhubaneshwar-751013.
- 3. Shri Prakash Chandra Nayak, aged about 59 years, son of late Lingaraj Nayak, resident of No. L/IV-162, Dumduma Housing Board Colony, Bhubaneswar-751019, District-Khurda, Odisha working as Draughtsman Division-I in Odisha Geospatial Data Centre, Survey of India, Bhubaneshwar-751013.

...Applicants

Advocates: M/s. K.C.Kanungo, Chitra Padhi.

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Union of India represented through

- Secretary to Government of India, Ministry/Department of Science and Technology, Technology Bhawan, new Mehrauli Road, New Delhi-110016.
- 2. Surveyor General of India, Survey of India, Hathibarkala Estate, Dehra Dun-248001, Uttarakhand.
- Additional Surveyor General, Eastern Zone, Survey of India,
 Wood Street, Kolkata-700016, West Bengal.

4. Director,

Odisha Geospatial Data Centre, Survey of India, 2nd Floor, Survey Bhawan, Bhubaneswar-751013, Odisha.

..... Respondents

Advocate(s): Mr. S.Behera.

ORDER

S.K.PATTNAIK, MEMBER (JUDL.):

Applicants have joined together and prayed for quashing of Annexure-A/3 dated 20.04.2011 and Annexure-A/4 dated 13.04.2012 and have further prayed for a direction to the Respondents to grant the benefits under the MACPS with all consequential benefits in terms of Office Memorandum dated 19.05.2009 (Annexure-A/2) introducing MACP Scheme for the Central Government civil employees. Admittedly, the applicants were inducted as Draughtsman Grade-II under the Division II, which is treated as entry in regular service in view of earlier findings of the Tribunals.

- 2. Heard Mr. K.C.Kanungo, Ld. Counsel for the applicant, and Mr. S. Behera, Ld. Sr. Panel Counsel on behalf of the Official Respondents.
- 3. In course of argument, Ld. Counsel for the applicant so also the Ld. Counsel for the official Respondents fairly admitted that orders have already been issued by this Tribunal in some earlier O.As. in respect of similarly placed employees such as O.A.No. 260/0079/2014

decided on 23.06.2017 and further contended that they will not be aggrieved if similar order is passed in this case too.

4. In view of the submissions made by the Ld. Counsels for both the parties and the orders passed by this Tribunal in O.A.No. 260/000079/2014, the present O.A. is disposed of with direction to the Respondents to consider grant of financial upgradation under MACP Scheme having regard to the service from the entry level of Draughtsman Grade-II, Division-II, subject to fulfillment of other conditions of the Rules/Schemes and in such eventuality the applicants shall be granted consequential financial benefits as due and admissible. The entire exercise may be completed preferably within a period of four months from the date of receipt of copy of this order. No costs.

(M. SARANGI) Member (Admn.) (S.K.PATTNAIK) Member (Judl.)

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